CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor. Commercial Complex. Indiranagar, Bangalore-38.

Dated: 10FEB 1994

APPLICATION NO(s) 195 of 1994.

MPPLICANTS: L.R. Jaichandran

RESPONDENTS: Secretary, M/o, Textiles, New Delhi and Others.

TO.

- Sri.R.S. Hegde, Advocate, No.231, Upstairs, Laxmi Nivas, S.C.Road, Anand Rao circle. Bangalore-560 009.
- The Deputy Director, Regional Design and Technical 2. Cevelopment Centre, Technical Wing, Office of Development Commissioner. (Handicrafts), No. 32, Victoria Road, Bangalore-560 047.
- Sri.M.S. Padmarajaiah, 3. Central Govt.Stng.Counsel, High Court Bldg, Bangalore-1.

SUBJECT:- Forwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalore. -xxx-

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/. Passed by this Tribunal in the above mentioned application(s) on 04-02-1994.

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CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE BENCH

ORIGINAL APPLICATION NUMBER 195 OF 1994

FRIDAY THIS THE 4TH DAY OF FEBRUARY, 1994.

Mr.Justice P.K.Snyamsundar, ... Vice-Chairman.
Mr.T.V.Ramanan, ... Member(A)

L.R.Jaichandran, Aged 40 years, S/o late L.R.Krishnan, 'Krishna Krupa', No.121, Ananda Nagar, Marathahalli Cross Post, Bangalore-560 037.

.. Applicant.

(By Advocate Shri R.S.Hegde)

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- 1. The Union of India, represented by the Secretary, Ministry of Textiles, Government of India, New Delhi-110 001.
- 2. The Development Commissioner (Handicrafts), Ministry of Textiles, Government of India, West Block No.7, R.K.Puram, New Delhi-110 066.
- 3. The Director, (SR),
 Office of Development Commissioner
 (Handicrafts), Shastri Bhavan,
 III Floor, No.26, Haddows Road,
 Madras 600 006.
- 4. The Deputy Director, Regional Design & Technical Development Centre, Technical Wing, Office of Developement Commissioner (Handicrafts), No.32, Victoria Road, Bangalore-560 047.

.. Respondents.

(By Standing Counsel Shri M.S.Padmarajaiah)

ORDER

Mr.T.V.Ramanan, Member(A):-

ADMINIE We have heard Shri K.S.Hegde, learned counsel for the applicant and Shri M.S.Padmarajaiah, learned Standing Counsel for the respondents. After going through the papers on record, we find the patter involved in this application is of such a nature that this Bench of the Tribunal should not waste its time on

this matter. Sri Padmarajaiah agrees that if the applicant were to make a application giving all details for release of advance travelling allowance as also advance pay for proceeding to his place of posting i.e., Vijayawada, the department/respondent-4 would pay the advances without any loss of time. We place on record the statement of the learned Standing Counsel and make an order directing the applicant to make an application to respondent-4 to-day itself by 2-00 p.m. and upon receipt of the said application, respondent-4 would process it and make payment of the advances by to-day itself or at the latest by Monday the 7th of February,1994. With this direction this application stands disposed of finally. No order as to costs.

The claim regarding non-payment of salary from the date DMIN transfer till the date of joining at the place of posting is a separate issue. It is open to the applicant, if need be, to agitate the same at the appropriate time.

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CENTRAL ADMINISTRATIVE TRIBUNAL

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